

GOVERNMENT OF JAMMU & KASHMIR

Revenue Department

Civil Secretariat, Srinagar/Jammu

Notification

Jammu, the ^{3rd} October, 2025

S.O. ²⁴⁵ - Whereas, the Jammu and Kashmir Requisitioning and Acquisition of Immovable Property Act, 1968 has been repealed by virtue of the Jammu and Kashmir Reorganization Act, 2019 read with the Jammu and Kashmir Reorganization (Removal of Difficulties) Order, 2019 and the Central Act, namely the Requisitioning and Acquisition of Immovable Property (RAIP) Act, 1952 has been made applicable to the Union Territory of Jammu and Kashmir; and

Whereas, vide notification S.O 1550(E) dated 28.03.2025 issued by Ministry of Housing and Urban Affairs, Government of India, it has been provided that, the powers exercisable by Central Government under sections 6, 7, 8 (b), (c) and (d), 10 and 13 of the Requisitioning and Acquisition of Immovable Property Act, 1952 read with rule 8 of the Requisitioning and Acquisition of Immovable Property Rules, 1953, shall be exercisable also by the Administrative Secretary, Revenue Department, Government of Jammu and Kashmir in respect of any property situated within the jurisdiction of that Government; and

Whereas, vide notification SRO 12, dated 20.01.2006, the Additional District and Session Judge Jammu was appointed as Ex-Officio Arbitrator to make an award with respect to rate of compensation and determination of persons to whom such compensation shall be made viz-a viz to the requisitioned land falling under Khasra Nos. 1064/739,827/1, 827/1 & 648 situated at village Trakwal Tehsil Akhnoor, District Jammu, in terms of the provisions of the Jammu and Kashmir Requisitioning and Acquisition of Immovable Property Act, 1968; and

Whereas, a request has been received from Home department for extension in time of the Arbitrator for giving his findings in respect of

land falling under Khasra Nos. 1064/739,827/1, 827/1 & 648 situated at village Trakwal Tehsil Akhnoor District Jammu; and

Whereas, on the examination of the case received from the Home Department, it has been found that the arbitration proceedings were not completed within the stipulated period and the Arbitrator has requested that the arbitration proceedings are at the final stage. Therefore, extension of (04) months needs to be granted so that the matter is concluded by the Arbitrator within the extended period.

Now, therefore, in exercise of the powers conferred under sub section (1) clause (b) of section (8) of the Requisitioning and Acquisition of Immovable Property Act, 1952 read with sub-rule (1) of Rule 10 the Requisitioning and Acquisition of Immovable Property Rules, 1953, and notification SO 1550(E) dated 28.03.2025, the Administrative Secretary, Revenue Department hereby directs that the time for making the award shall be extended by a period of four months w.e.f. the date of issuance of this notification.

Further the Deputy Commissioner, Jammu shall nominate a Revenue Officer/Official and a representative from Defence Estates to assist the Arbitrator in terms of section 8 (1) (c) of the Requisitioning and Acquisition of Immovable Property Act, 1952.

By order of the Government of Jammu and Kashmir.

Sd/-

(Kumar Rajeev Ranjan) IAS

Secretary to the Government

Dated:03.10.2025

No. REV-LAJ/38/2025 (7665304)

Copy to the:

1. Financial Commissioner, Revenue, J&K.
2. Financial Commissioner (ACS) to Hon'ble Chief Minister.
3. Principal Secretary to the Government, Home Department.
4. Principal Secretary to Hon'ble Lieutenant Governor, J&K UT.
5. Divisional Commissioner, Jammu.

6. Secretary to the Government, Department of Law, Justice & Parliamentary Affairs.
7. Deputy Commissioner, Jammu.
8. Additional District and Session Judge , Jammu.
9. Principal Director Defence Estates, Northern Command, Satwari, Jammu.
10. Defence Estates Officer, Jammu
11. Collector Land Acquisition Defence, Jammu.
12. **General Manager Ranbir Printing Press Jammu with the request to publish the said notification in the Government Gazettee.**
13. I/C Website, Revenue Department.



(Dharam Paul)

Under Secretary to the Government.

